

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:186
ANSWERED ON:09.03.2011
PAYMENT OF FUEL DUES
Tandon Annu

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether National Aviation Company of India Ltd. (NACIL) is in default for payment of aviation fuel dues to various Public Sector Oil Marketing Companies;
- (b) if so, the details thereof for the last three years and the current year, companywise;
- (c) whether the Government is considering measures to make airlines pay the State oil companies in time for the Aviation Turbine Fuel (ATF);
- (d) if so, the details thereof;
- (e) whether the Government is also considering measures to ensure that private airlines cover all the Indian sectors in an appropriate manner to increase aviation connectivity;and
- (f) if so, the details thereof?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) to (f): A Statement is laid on the Table of House.

STATEMENT IN REPLY TO PARTS (a), (b), (c), (d), (e) and (f) OF LOK SABHA STARRED QUESTION NO.186 FOR ANSWER ON 09.03.2011 REGARDING PAYMENT OF FUEL DUES.

(a) and (b): Yes, Madam. Air India's (erstwhile National Aviation Company of India Limited) overdue payments for aviation fuel to oil companies during the last three years and the current year were/are as under:-

(Figures in Rs. Crores)

Name of the Company	As on 31.3.2008	As on 31.3.2009	As on 31.3.2010	As on 28.02.2011
---------------------	-----------------	-----------------	-----------------	------------------

IOCL	133.01	389.35	1000.99	1256.01
HPCL	14.91	104.15	218.36	284.91
BPCL	18.88	139.90	293.52	363.36

In addition, the cumulative interest for IOCL, BPCL and HPCL are Rs.270.72 crores, Rs.57.62 crores and Rs.47.64 crores respectively.

(c) and (d): In January, 2011, Government of India has infused an amount of Rs.1200 crores out of which Rs.475 crores were paid by Air India to Oil PSUs. Besides, an amount of Rs.12.5 crores is being paid daily by Air India to oil companies on cash and carry basis. Till date an amount of Rs.1147.5 crores has been paid under Cash and Carry.

(e) and (f): The Government has laid down Route Dispersal Guidelines with a view to achieve better regulation of air transport services taking into account the need for air transport services of different regions of the country, including the North-East region. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability. Airlines are free to operate anywhere in the country subject to compliance of the Route Dispersal Guidelines issued by the Government.